

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH: BANGALORE**

**BEFORE SHRI GEORGE GEORGE K., JUDICIAL MEMBER
AND
SHRI B.R. BASKARAN, ACCOUNTANT MEMBER**

ITA No.2406&2407/Bang/2019
Assessment Year: 2008-09 & 2010-11

Ashish Mehta – HUF No.1, Poonam 3 rd Cross Mount Joy Extension Hanumanth Nagar Bengaluru 560 019 PAN NO : AAIHA6591C	Vs.	ITO Ward-5(2)(4) Bengaluru
APPELLANT		RESPONDENT

Appellant by	:	Smt. Suman Lunkar, A.R.
Respondent by	:	Shri Ganesh R. Ghar, Standing Counsel for Dept.

Date of Hearing	:	31.12.2020
Date of Pronouncement	:	31.12.2020

ORDER

PER B.R. BASKARAN, ACCOUNTANT MEMBER:

The assessee has filed these appeals challenging the orders passed by the Ld CIT(A)-5, Bengaluru for the assessment years 2008-09 and 2010-11.

2. The assessee has filed letters stating that the assessee has opted to settle the dispute in these two appeals Direct Taxes Vivad Se Vishwas Act, 2020. It is further stated that the assessee has filed Form No.1 & 2 for both the appeals filed by the assessee and it has received Form No.3 for both the assessment years. Accordingly it is

submitted that appeal of the assessee may be dismissed as withdrawn.

3. We heard Ld D.R, who did not object to the prayer of the assessee. Since the issues contested in both the appeals of the assessee have been settled under the Direct Taxes Vivad Se Vishwas Act, 2010, we dismiss both the appeals of the assessee as withdrawn. However, we give liberty to the assessee to seek recall of the order for either of the years in accordance with law, if the circumstances so warrant.

4. In the result, both the appeals of the assessee are dismissed.

Order pronounced in the open court on 31st Dec, 2020

Sd/-
(George George K.)
Judicial Member

Sd/-
(B.R. Baskaran)
Accountant Member

Bangalore,
Dated 31st Dec, 2020.
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Asst. Registrar, ITAT, Bangalore.